

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 383/MP/2014**

- Subject : Application under Clause 4 Part-7 of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 for extension of time for implementation of Restricted Governor Mode Operation (RGMO), as required under clause 5.2 (f) of the Regulation, in respect of certain Thermal & Hydel Generating Stations operated by the Madhya Pradesh Power Generating Company Limited.
- Date of hearing : 5.5.2015
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member
- Petitioner : MP Power Generation Company Limited
- Respondents : Western Regional Load Dispatch Centre
- Parties present : Shri Ravin Dubey, Advocate, MPPGCL  
Shri S.R Narasimhan, WRLDC  
Ms Pragya Singh, WRLDC

**Record of Proceedings**

Learned counsel for the petitioner MP Power Generation Company Limited requested for two weeks time to file the rejoinder to the reply filed by the respondent, Western Regional Load Dispatch centre. He further requested to list the matter after June, 2015.

2. The Commission directed the petitioner to file the rejoinder by 25.5.2015 with an advance copy to the respondents and further directed that due date of filing the said information should be strictly complied with.
3. The Commission directed to list the petition on 7.7.2015

By order of the Commission

(T. Rout)  
Chief (Law)